(iv) Fifth Report of Committee on Public Undertakings (Ninth Lok Sabha) on action taken by Government on the recommendations contained in their Forty-Fourth Report (Eighth Lok Sabha) on Shipping Corporation of India Ltd.

(v) Eighth Report of Committee on Public Undertak'ngs (Ninth Lok Sabha) on action taken by Government on the recommendations contained in their Fifty-Seventh Report (Eighth Lok Sabha) on Food Corporation of India—Despatches of sub-standard wheat; end

(vi) Tenth Report of Committee on Public Undertak'ngs (Ninth Lok Sabha) on action taken by Government on the recommendations contained in thsir Fifty-Eighth Report (Eighth Lok Sabha) on Air India Undue Benefit to Private Operators.

MESSAGES FROM THE LOK SABHA

(1) The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1993.

(2) The Jammu and Kashmir Appropriation Bill; 1993.

(3) The Uttar Pradesh Appropriation (Vote on Account) Bill. 1993.

(4) The Uttar Pradesh Appropriation Bill; 1993.

(5) The Madhya Pradesh Appropriation (Vote on Account) Bill, 1993.

the Lok Sabha

(6) The Madhya Pradesh Appropriation Bill; 1993.

(7) The Rajasthan Appropriation (Vote on Account) Bill, 1993.

(8) The Rajasthan Appropriation Bill, 1993.

SECRETARY-GENERAL: Madam; I have to report to *the* House the following messages received from the Lok Sabha; signed by the Secretary-General of the Lok Sabha :—

(1)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Jammu and Kashmir Appropriation (Vote on Account) Bill; 1993; as passed by Lok Sabha at its sitting held on the 29th March; 1993.

"The Speaker has certified that this Bill is a Money Bill."

(2) "In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Jammu and Kashmir Appropriation Bill; 1993; as passed by Lok Sabha at its sitting held on the 29th March; 1993.

"The Speaker has certified that this Bill is a Money Bill."

(3)

"In accordance with the provisions of rule 96 of the Rules of

Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Uttar Pradesh Appropriation (Vote on Account) Bill, 1993, as passed by Lok Sabha at its sitting held on the 29th March, 1993.

"The Speaker has certified that this Bill is a Money Bill." (4)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Uttar Pradesh Appropriation Bill, 1993; as passed by Lok Sabha at its sitting held on the 29th March; 1993.

"The Speaker has certified that this Bill is a Money Bill." (5)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Madhya Pradesh Appropriation (Vote in Account) Bill, 1993, as passed by Lok Sabha at its sitting held on the 29th March; 1993.

"The Speaker has certified that this Bill is a Money Bill."

(6)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business

in Lok Sabha, I am directed to enclose the Madhya Pradesh Appropriation Bill, 1993, as passed by Lok Sabha at its sitting held on the 29th March, 19933.

"The Speaker has certified that this Bill is a Money Bill."

(7)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Rajasthan Appropriation (Vote on Account) Bill. 1993, as passed by Lok Sabha at its sitting held on the 29th March, 1993."

"The Speaker has certified that this Bill is a Money Bill." (8)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Rajasthan Appropriation Bill, 1993, as passed by Lok Sabha at its sitting held on the 29th March, 1993"

"The Speaker has certified that this Bill is a Mbney Bill."

Madam, I lay copy of each of the Bills on the Table.

MOTIONS REGARDING THE THIRTY-THIRD REPORT OF THE COM-MITTEE OF PRIVILEGES

SHRI SURESH PACHOURI (Madhya Pradesh): Madam, I beg to move the following Motion:

"That the Thitry-third Report of the Committee of Privileges, presented to Rajya Sabha on the 19th March, 1993, be taken into consideration ."

Madam, I also beg to move:

"That this House agrees with the recommendations contained in the Thirty-third Report of the Com-